

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1195  
ANSWERED ON:09.12.2003  
LAW AND ORDER IN DELHI  
PRIYA RANJAN DASMUNSI

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government propose to hand over the law and order of Delhi to the elected State Government;
- (b) if so, the time by which such a Bill is proposed to be introduced in Parliament; and
- (c) the steps taken to handover Delhi police to the elected State Government?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI)

(a)&(b): No, Sir. The Constitution (One Hundred and Second) Amendment Bill, 2003, and the State of Delhi Bill, 2003 which were introduced in the Lok Sabha on 18.8.2003, inter alia, propose that the Union will retain legislative and executive powers with respect to `Public Order` and `Police` in the proposed new State of Delhi.

(c): Question does not arise.